

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 463/MP/2014

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of ₹0.439/kWh for the balance period of PPA-Adjudication of disputes relating to forgone capacity charges

Date of hearing : **9.6.2015**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : M/s GMR Vemagiri Power Generation Ltd (GVPGL), Bangalore

Respondents : APEPDCL & 3 others

Parties present : Shri Alok Shankar, Advocate, GVPGL
Shri Yashish Chandra, Advocate, GVPGL

Record of Proceedings

The staff of the Commission informed that none of the respondents have filed replies in the matter.

2. None was present on behalf of the respondents. The Commission directed the respondents to file replies in the matter by 29.6.2015 as last opportunity, with advance copy to the petitioner, who shall file its rejoinder by 10.7.2015.

3. Matter shall be listed for hearing on 16.7.2015. Pleadings shall be completed by the parties within the dates mentioned above and no extension of time shall be granted for any reason whatsoever.

By Order of the Commission

-S/d-
(T. Rout)
Chief (Legal)